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GOVERNMENT OF MANIPUR DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS (PERSONNEL DIVISION)

NOTIFICATION

Imphal, the 14th August, 2024

No. 1/49/15-SR(MJS)/DP: In exercise of the powers conferred by the Proviso to Article 309 read with Article 234 of the Constitution of India, the Governor of Manipur is, in consultation with the High Court of Manipur and the Manipur Public Service Commission, pleased to make the following rules further to amend the Manipur Judicial Service Rules, 2005, namely:

- 1. Short title and commencement: (1) These rules may be called the Manipur Judicial Service (Tenth Amendment) Rules, 2024.
- (2) These Rules shall come into force on the date of publication in the official gazette of Manipur.
- 2. In rule 19A, the figures "58" appearing in first and second sentences shall be substituted by the figure "60".
- 3. The entire text of rule 19B shall be deleted.
- 4. In rule 20(1), after the first sentence, the following shall be added, "The review shall be made on the basis of the Officer's past record of service, character roll quality of judgments and other relevant matters."

Further in 20(2), the figures and word "50 and 55" shall be substituted by the figures and word "50, 55 and 58".

- 5. In rule 21(iii), the word "not" shall be inserted between the words "The Officer had" and "sought voluntary retirement"
- 6. After rule 22, the following proviso may be added:

"Provided that the benefits of number of years of practice at bar subject to maximum of weightage of ten years will be given to direct recruits of Grade-I Service who retired prior to 01.01.2016."

7. Amendment of SCHEDULE-A:

The SCHEDULE-A appended to the Principal Rules shall be substituted by the following, namely:

"SCHEDULE-A"

There shall be three Grades of Service, namely:

- (a) Grade-I
- (b) Grade-II
- (c) Grade-III

GRADE-I

SI. No	Name & Post	Number of post	Scale of pay
1	Super time scale District & Sessions Judge	15% posts in Grade —I at SI. No.3 to13 effective from 01.01.2020	As may be fixed by the Government
2	Selection Grade District & Sessions Judge	35% in Grade-I at SI. No. 3 to 13 effective from 01.01.2020	from time to time.
3	Registrar General, High Court of Manipur	1	
4	Registrar, High Court of Manipur	1	
5	District & Sessions Judge	8	
6	Judge, Family Court	1	
7	Judge, Special Court/Narcotics & Psychotropic Substances	1	
8	Presiding Officer, Revenue Tribunal	1	1
9	Member Secretary, Manipur State Legal Services Authority	1	
10	Addl. District & Sessions Judge (FTC)	2	
11	Registrar(Vigilance),High Court of Manipur	1	
12	Additional Sessions Judge (FTC), Crime Against Women, Manipur	1	
13	Judge, Special Court (ND & PS) (FTC), Manipur	1 .	

Total: 19

GRADE-II

SI No	Name & Post	Number of post	Scale of pay
1	Joint Registrar (Judl. & Bench), High Court of Manipur	1	As may be fixed by the Government from time to time.
2	Chief Judicial Magistrate	9	
3	Civil Judge Senior Division	2	
4	Addl. Member Secretary, Manipur State Legal Services.	1	
5	Secretary, District Legal Service Authority	5	

Total: 18

GRADE-III

SI No	Name & Post	Number of post	Scale of pay
1	Civil Judge Junior Division/Judicial Magistrate	15	As may be fixed by the Government from time to time.
2	Deputy Registrar (Judl). High Court Of Manipur	1	
3	Administrative Officer	1	
4	Deputy Member Secretary, Manipur State Legal Authority	1	
5.	Principal Magistrate, JJB	4	

Total: 22

Total MJS Cadre posts

59

Deputation reserve

20 percent cadre posts

Leave reserve

10 percent cadre posts

Training reserve

10 percent cadre posts."

By orders & in the name of the Governor,

KONSAM NALINI DEVI, Deputy Secretary to the Government of Manipur.